

Shri Syed Ahmed (Hoshangabad): He is supposed to know the Section. Section 364 relates to (*Interruption by Shri Tyagi*).

Mr. Speaker: It is wrong for the hon. Minister to carry on a simultaneous conversation with another Member like this. He is expected to set a better example to the Members of the House.

I am referring it to the Privileges Committee.

STATEMENT BY SHRI A. K. GOPALAN RE CERTAIN ALLEGATIONS BY SHRI S. V. RAMASWAMY.

Shri A. K. Gopalan (Cannanore): Sir, I beg to bring to your notice that on the 25th June, 1952, the hon. Member Shri S. V. Ramaswamy from Salem in the course of his speech on the floor of the House, made certain factual statements, among other things, with special reference to me and my conduct in the town of Salem—Madras State—during the last election campaign of mine. The statements are untrue and baseless, motivated by malice and intended for ulterior purpose.

The seriousness of the allegations against me on the floor of the House is not a matter to be brushed aside, as of no consequence. It will go a long way in its effect and consequence. The statement, if made outside this House, would have warranted action for libel under law against the hon. Member, assured with success.

The statement, if not contradicted by me formally on the floor of the House, is likely to influence the House and it may arrive at a wrong opinion.

The speech of the hon. Member, in effect, is a slander directed against me and my party, sitting in the Opposition side of the House.

Now, the speech of the hon. Member is a matter of record. It needs that my denial also be allowed to be placed on the Table of the House and be part of the record in addition to my denials then and there already on record.

The following are the statements of the hon. Member, Shri S. V. Ramaswamy which I deny with all the emphasis at my command, and challenge my friend to prove:

"I was sitting in the District Committee Office. Then my friend

Mr. Gopalan was going about the city in a van and also I believe Mr. Nambiar and some other top-ranking Communists, whose names I shall presently mention, were there. They went about announcing, through the loud-speaker."

This is untrue. I never went to Salem City in the last General Election campaign of mine. I went there only once, that too, immediately after my release from jail one year and two months ago. The question of my going about in the city with loud-speaker along with other comrades, Nambiar and company, does not arise:

"I saw my friend with my own eyes. He went about the city announcing....."

This is a concocted story.

"I saw with my own eyes and heard with my own ears what Mr. Gopalan did and said. He was going about and announcing that the miseries of this country were all due to our revered leader, Pandit Jawahar Lal Nehru. He said that if we get rid of this leader, the country would be rid of a bother."

"He said, that if he had an opportunity, he would rip open the stomach of Pandit Nehru, remove the intestines, put them round his neck and parade them. There was another leader, who said that he would take out the liver of my revered leader and squeeze out the blood."

I never made this statement anywhere, either before or in the course or after the General Election campaign. His speech in the House is a privileged one and I have no means of putting him to the test of a judicial inquiry. I would request him to repeat it outside. In the meanwhile, the House may please record my denial.

PRIVILEGES COMMITTEE

EXTENSION OF TIME FOR PRESENTATION OF REPORT ON ARREST OF SHRI V. G. DESHPANDE.

The Minister of Home Affairs and States (Dr. Katju): I beg to move that the time for the presentation of the Report of the Committee of Privileges on the question of privilege involved in the arrest of Shri Vishnu Ghanashyam Deshpande, M.P. be extended upto Thursday, the 10th July, 1952.